

[*Translation*]

Substitute of Petrol

416. SHRI RAM TAHAL CHOUDHARY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have conducted any research to find out substitute of petrol;

(b) if so, the details thereof;

(c) whether the Government are contemplating any scheme to produce the substitute of petrol at large scale;

(d) if so, the details thereof;

(e) whether the Government propose to involve private sector in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b) Yes, Sir. Research and Development work on use of denatured alcohols, ethanol and methanol, as substitute for petrol has been carried out at Indian Institute of Petroleum, Dehradun and Indian Institute of Technology, New Delhi. Use of anhydrous ethanol blend about 10 percent with petrol has been demonstrated over a distance of about 3 lakh kilometres in Delhi Administration Vehicles under an R&D project of the Ministry of Non-Conventional Energy Sources. Under the aegies of Ministry of Petroleum and Natural Gas, Oil Companies have recently started sale of 3

percent methanol blend (M3) in petrol at 10 Petrol pumps in Vadodara. Gas Authority of India has also started an experimental project for use of compressed natural gas (CNG) for petrol vehicles in Delhi, Baroda & Bombay.

(c) and (d) Large scale production of alternate fuels will be considered after their techno-economic feasibility has been established during the experimental and demonstration projects. At present, the surplus methanol in Fertilizer Industries is utilised for the purpose.

(e) and (f) Use of alternate fuels for surface transportation as a commercial activity is also open to the private sector, though no proposals have so far been received.

[*English*]

Schemes for Khadi and Village Industries in Assam

417. SHRI PROBIN DEKA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any scheme for development of Khadi and Village Industries in Assam;

(b) whether any financial assistance has been provided to the State during each of the last three years;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (d): The Khadi and Village Industries Pro-

grammes in Assam are implemented by the State KVI Board and directly aided institutions of KVIC in the State. The choice of area for implementation of KVI programmes is done by the implementing agencies as per the skill potentiality, availability of raw material and infrastructure facilities. The Central Government provides funds to KVIC for implementa-

tion of KVI programmes under its purview. KVIC in turn releases funds to different State/Union Territory KVI Boards and directly aided institutions, based on the programmes agreed at the time of budget discussion by KVIC with these implementing agencies. Funds provided for KVI activities to Assam during the last three years were as under:—

(Rs. in lakhs)

	Khadi		Village Industries	
	Grant	Loan	Grant	Loan
1990-91	23.49	10.60	6.61	46.34
1991-92	53.46	8.86	3.56	52.62
1992-93	23.70	17.98	5.05	55.49

Utilisation of Funds by States

418. SHRI AMAR ROYPRADHAN:
Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the States which have properly utilised the funds allotted to them during the last three years;

(b) the States which have surrendered some of their funds during the said period; and

(c) steps the Government proposed to take for making allotment of funds to States in part (b) in future?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) A *Statement* showing approved outlays including revised approved outlays of the Annual Plans for all States during the last three years is attached

(b) and (c) The Plan outlay for States is fixed having regard to State's own resources and Central support for State Plan. There may be shortfall in expenditure vis-a-vis approved outlay due to decline in States resources or other factors. However, there is no surrender of funds as such by the States to the Central Government due to such shortfall in expenditure.